

15.13 hrs.

GIFT-TAX (AMENDMENT) BILL—Contd.

(AMENDMENT OF SECTIONS 22, 23 ETC.) BY SHRI S. C. SAMANTA

MR. DEPUTY-SPEAKER : Now we shall take up further consideration of the Gift-tax (Amendment) Bill. I think, Shri Samanta is to reply to the debate.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, before Shri Samanta replies, I have a submission to make. With your permission, for the information of the House and of Shri Samanta, I would submit that as far as clause 3 of Shri Samanta's Bill for doing away with the procedure of arbitration for purpose of Gift-tax is concerned, this has been broadly accepted by the Government and this will be included in the proposed Taxation Laws (Amendment) Bill for which approval has been given to be introduced in this House. Since this broad principle has been accepted and the Government itself is bringing about on a comprehensive basis this amendment, I would request Shri Samanta to withdraw his Bill.

SHRI S. C. SAMANTA (Tamluk) : Sir, I am thankful that my Bill was considered by the Government and also by the Select Committee on Taxation Laws (Amendment) Bill. I would like to know when this Select Committee on Taxation Laws (Amendment) Bill was busy considering my Bill, why I was not called.

A similar thing happened with the Mulla Committee about land reforms. I had a Bill the Land Acquisition Bill. I think, it has been considered. But the Member who has introduced the Bill should be consulted, so that I would not have pressed for this Bill to be considered by the House because the Government has taken it up. In future, I would request the Government to call the Members whose Bills are considered by the Government, by the Select Committee or by any Committee which is constituted by the Government.

About the other things which I have mentioned in clauses 4, 5 and 6, the Government is unable to accept them. It would have been

better if I would have been informed whether they were considering as to what were the defects. Now, when the Government is going to have a second look into the Bill, as has been mentioned by the hon. Minister, I would not like to press the Bill for the acceptance of the House because some portion has been accepted by the Government and, I hope, other portions will be considered by the Government.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to Shri S. C. Samanta to withdraw the Bill."

The motion was adopted

SHRI S. C. SAMANTA : I withdraw the Bill.

The Bill was, by leave, withdrawn.

15.17 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL.

(AMENDMENT OF SECTION 309) BY SHRI S.C. SAMANTA

SHRI S. C. SAMANTA (Tamluk) : Sir, I beg to move :

"That the Bill further to amend the Indian Penal Code, 1860, taken into consideration."

Under Section 309 of the Indian Penal Code, an attempt to commit suicide is an offence and any act towards commissioning of such an offence is punishable. The purpose of the present amendment is to make such a provision so that whoever resorts to hunger strike or undertakes fast with an ulterior motive may be duly punished and a criminal action may be taken against him.

15.17½ hrs.

[SHRI K. N. TIWARY *in the Chair.*]

The reasons for my bringing this thing in the form of a Bill is that already an attempt to commit suicide is an offence and is punishable under the Indian Penal Code, and, if